

IN THE HIGH COURT OF JHARKHAND AT RANCHI

A.B.A. No. 2875 of 2020

Sonu Vishwakarma.Petitioner

-Versus-

1. The State of Jharkhand.
2. Hemlata Kiran.Opp. Parties

CORAM: THE HON'BLE MR. JUSTICE DR. S.N.PATHAK

(Through: Video Conferencing)

For the Petitioner : Mrs. Ritu Kumar, Advocate.
For the State : Mr. Ravi Prakash, A.P.P.

02/09.09.2020

In view of outbreak of COVID-19 pandemic, case has been taken up through Video Conferencing. Concerned lawyers have no objection with regard to the proceeding, which has been held through Video Conferencing today at 10:30 A.M. onwards. They have no complaint in respect to the audio and video clarity and quality.

This is an application for grant of anticipatory bail in connection with Bishrampur P.S. Case No. 62 of 2019 for the offence registered under Sections 420/406/120B/498(A)/34 of the Indian Penal Code read with Sections 34 Dowry Prohibition Act.

It has been submitted by Mrs. Ritu Kumar, learned Counsel for the petitioner that petitioner, who is husband, has been falsely implicated in this case. However, he is ready to keep his wife with full dignity and honour. Statement to that effect has been made in paragraph No.10 of the Anticipatory Bail Application.

In view of the statement and submission made by the learned Counsel for the petitioner, let notice be issued to the Opp. Party No.2 for which requisites etc. under registered cover with A/D as well as by ordinary process must be filed within three weeks.

After receipt of the notice, the parties will appear before the Member Secretary, JHALSA on 12.10.2020 at 12:30 p.m. On their appearance, the Member Secretary, JHALSA shall refer them to a trained Mediator at JHALSA. A date shall be fixed by the Mediator and both the parties are directed to appear for mediation on the date so fixed.

It is expected that the report of the Mediator shall reach this Court within a period of four weeks thereafter.

List this case on 27.11.2020 awaiting the report of the Mediator, JHALSA, Ranchi.

In the meantime, no coercive step shall be taken against the petitioner in connection with Bishrampur P.S. Case No. 62/19, pending in the Court of the Chief Judicial Magistrate, Palamau at Daltonganj.

(Dr. S.N. Pathak, J.)

P.K.S.